

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 323

New IA-2207/2024, IA-2045/2024

In

IB-976(ND)/2019

IN THE MATTER OF:

M/s. Pee Jay Finajnce Company ltd.

.... Petitioner/Applicant

Vs.

M/s. V S Matrix Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Bimal Kumar Sharma, (RP), Mr. Anurag Anand, Mr.
Aman Sharma Advs.

ORDER

New IA-2207/2024

This application has been filed pursuant to the order dated 01.05.2024 seeking amendment in IA-2045/2024.

We have heard the submissions made by the Ld. Counsel appearing for parties.

Amendment allowed.

IA-2207/2024 **disposed of.**

IA-2045/2024

This application has been filed seeking to exclude the period from 10.10.2023 to 19.02.2024 from the CIRP period as well as to extend the CIRP period by 90 days from 06.04.2024.

We have heard the submissions made by the Ld. Counsel appearing for Resolution Professional.

Having regard to the facts and circumstances of the case, we allow the prayers and direct that the period from 10.10.2023 to 19.02.2024 be excluded from the CIRP period.

We further direct that 90 days period be extended from 06.04.2024 to enable the Resolution Professional to complete the process.

IA-2045/2024 **disposed of.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)